

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.91/MP/2018

Subject: Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents.

**Petition No.61/MP/2021
along with IA. 28/2021 & 42/2022**

Subject: Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2.

Petition No.149/MP/2021

Subject: Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

Petitioner : KSKMPL

Respondent : APSPDCL and 3 others.

Date of Hearing : **18.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present: Shri Anand K. Ganesan, Advocate, KSKMPCL
Ms. Swapna Seshadri, Advocate, KSKMPCL
Ms. Aishwarya Subramani, Advocate, KSKMPCL
Shri S. Vallinayagam, Advocate, AP Discoms

Record of Proceedings

These petitions, which were reserved for orders on 9.10.2023, were re-listed for hearing, since the order could not be issued prior to one Member, who formed part of the Coram, demitting office.

2. At the outset, the learned counsels for the Petitioner and the Respondent



submitted that since pleadings and arguments have already been completed, the Commission may reserve its order in the petition. Based on the consent of the parties, the order in the petitions, including IAs, was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

